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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 184/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2018**

Name of the Company: Tata Capital Financial Service Ltd.
V/s.
Dushion Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	SHASHVATA SHUKLA	ADVOCATE	RESPONDENT	
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2.	Himanshu Desai	Advocate	Petitioner	
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ORDER

Learned Advocate Mr. Himanshu Desai present for Financial Creditor/Petitioner.
Learned Advocate Mr. Shashvata Shukla present for Respondent.

Petitioner counsel requested time to file resolution of the company.

List the matter on 09.02.2018 for hearing before admission.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 16th day of January, 2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**